

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 439 of 2020

IN THE MATTER OF:

Raunaq EPC International Ltd.

...Appellant

Versus

**Hiranmaye Energy Ltd.
Formerly Known as
India Power Corporation (Haldia) Ltd.**

...Respondent

Present:

For Appellant: Mr. Praveen K. Mittal, Advocate.

For Respondent:

ORDER
(Through Virtual Mode)

25.06.2020: As per the Registry note notice has not been issued by the office on account of imposition of lockdown due to outbreak of COVID-19. Registry to issue process in terms of order dated 18th March, 2020. Learned counsel for the Appellant may provide the email address and mobile phone number of the Respondent within three days and Registry will take steps to effect service through all available modes.

Learned counsel for the Appellant is also permitted to serve notice upon respondents through email/ courier.

List the appeal 'for Admission (After Notice)' on **23rd July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/nn